**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH**
**COURT-IV**

6. IA 5001(MB)2023
IN
C.P. (IB)/363(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Millenium Enterprise
Vs
Bombay Infrastructure India Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Mr. Chetan Kapadia, Ld. Sr. Counsel a/w Mr. Kunal Kanungo, Ms. Tanushree Sogani and Mr. Atishay Jain, Ld. Counsel for the Applicant present in IA. Mr. Rohit Gupta i/b Ms. Raina Birla, Ld. Counsel for the Resolution Professional present.
2. IA-5001/2023: This is an Application filed u/s 60(5) by the Applicant seeking to accept the claim of the Applicant.
3. Ld. Counsel for the RP sought four days' time to verify claim of Rs. 2.86 Lakhs.
4. Post this matter on **09.11.2023** for reporting compliance.

Sd/-
**ANU JAGMOHAN SINGH**
**Member (Technical)**

Sd/-
**KISHORE VEMULAPALLI**
**Member (Judicial)**

/Dubey/